

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

**Original Application No.199/2007
This the 15th day of May 2009**

HON'BLE DR. A.K. MISHRA, MEMBER (A).

R.P. Misra, aged about 64 years, S/o Late Sri S. Misra, Resident of 2/238, Vishal Khan, Gomti Nagar, Lucknow.

...Applicant.

By Advocate: Shri H.K. Joshi.

Versus.

1. Union of India, through the Financial Advisor, and Chief Accounts Officer, Northern Railway, Head Quarters, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Senior Divisional Finance Manager, N. Rly. Divisional Office, Hazratganj, Lucknow.

...Respondents.

By Advocate: Shri S. Lawania.

ORDER

By DR. A.K. MISHRA, MEMBER (A).

Heard both sides.

2. The applicant counsel submits that even inspite of Court directions and even inspite of his many representations his legitimate dues from Provident fund account has not yet been paid.
3. The learned counsel for the respondents submits that if the applicant gave a detail representation indicating the exact amount due to him it would be possible to the respondent authorities to consider the claim and dispose of the matter.
4. I find that the details have been furnished at Annexure-A-2 to the application. The applicant counsel also submits that against his total due provident fund amount of Rs. 1,61,405/-, Rs.

109,362/- has been paid and he is yet to receive the balance amount as well as interest payable on the balance.

5. In view of the above circumstances, the respondents are directed to check the figures and release the balance due amount within a period of two months from the date of supply of the copy of this order. Further, they are also directed to calculate the interest amount payable on the basis of prevailing interest rates applicable to provident fund deposits and pay the interest amount for the entire period of no-payment. No costs.


(Dr. A.K. Mishra)
Member-A

Amit/-